

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 125
(IB)-655(PB)/2021

IN THE MATTER OF:

Smt. Kiran Devi Bansal

...

Applicant/Petitioner

Vs

Majestic Properties Pvt Ltd.

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.12.2021

CORAM:

SH. DHARMINDER SINGH
MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms.PranshuGoel, CA for Kiran Devi Bansal

For Respondent :

ORDER

IA-5626/2021

Joint application for withdrawal has been filed by the parties stating that the matter has been settled.

In view of the settlement arrived between the parties CP. No. (IB)-655(PB)/2021 stands dismissed as withdrawn.

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- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

- sd -

(DHARMINDER SINGH)
MEMBER (JUDICIAL)